

ATV

পঞ্জীয়ন নম্বৰ - ৭৬৮/৯৭

Registered No. - 768/97

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No.82 Dispur, Saturday, 3rd May, 2003, 13th Vaisakha, 1925 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 3rd May, 2003

No. LGL.21/2002/18.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

K. D. BHUKAN

Secretary to the Govt. of Assam
Legislative Department

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ASSAM ACT NO XIV OF 2003

(Received the assent of the Governor on 3rd May, 2003)

THE ASSAM AMUSEMENTS AND BETTING TAX (AMENDMENT) ACT, 2003.

AN
ACT

further to amend the Assam Amusements and Betting Tax Act, 1939.

Preamble

Whereas it is expedient further to amend the Assam Amusements and Betting Tax Act, 1939, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Fifty-fourth Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Amusements and Betting Tax (Amendment) Act, 2003.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment
of
Section 3.**

2. In the principal Act, in section 3, in sub-section (1), in clause (b), -

(i) the first proviso shall be omitted.

(ii) in the second proviso, the word "further" occurring in between the words "provided" and "that", shall be omitted.

ARVIND DAVE
GOVERNOR OF ASSAM,

K. D. PHUKAN,
Secretary to the Govt. of Assam,
Legislative Department.